SCHEDULE I

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERSOF NATKAR INDIA PRIVATE LIMITED

1.	Name of Corporate Person	Natkar India Private Limited
2.	Date of Incorporation of Corporate Person	24th May 2022
3.	Authority Under Which Corporate Person Is Incorporated/ Registered	Registrar Of Companies, Delhi
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U74999DL2022FTC398895
5.	Address of the Registered Office And Principal Office (If Any) of Corporate Person	B-7/41, First Floor, Safdarjung Enclave, New Delhi, Nauroji Nagar, New Delhi, New Delhi, Delhi, India, 110029
6.	Liquidation Commencement Date of Corporate Person	24th November 2025
7.	Name, Address, Email Address, Telephone Number And the Registration Number of The Liquidator	**Name of the Liquidator:** Vivek Gupta **Registered Address:** Tower 7 Flat 1805, Urbana, 783 Anandapur Main Road Kolkata 700107 ,Anandapur Main Road ,Ruby Hospital ,Kolkata,West Bengal ,700107 **Email Address:** liquidatornipl@gmail.com / ipvivek213@gmail.com **Contact No.:** +91 9831808041 **Registration No.:** IBBI/IPA-001/IP-P-02370/2021-2022/13590
8.	Last Date for Submission of Claims	24th December 2025

Notice is hereby given that Natkar India Private Limited has commenced voluntary liquidation on 24th November 2025.

The stakeholders of Natkar India Private Limited are hereby called upon to submit a proof of their claims, on or before 24th December 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Vivek Gupta
Liquidator
IBBI/IPA-001/IP-P-02370/2021-2022/13590

Date: 27th November 2025

JINDAL STEEL LIMITED
(Formerly known as Jindal Steel & Power Limited)
Regd office - O P Jindal Marg, Hisar, Haryana, 125005
Corporate office - Tower B, 4th Floor, Plot No. 2, Sector- 32, Gurgaon- 122001
Email Id -investorcare@jindalsteel.com

NOTICE FOR LOSS OF SHARES CERTIFICATES

Notice is hereby given that the Share Certificate(s) for the under mentioned Equity share of the Company have been Lost/ misplaced and the holder(s)/purchaser(s) of the said Equity Shares have applied to the Company for issue duplicate Share Certificate(s)

Folio No	Name of shareholder(s)	Cert -No	Dist No from	Dist No to	No of Share	FV(Rs.)
20234	1. Sunil Gupta 2. Alok Mehrotra	1225	21467069	21467136	68	5

Any person(s) who has a claim in respect of above-mentioned Shares should lodge such claim(s) in writing supported by valid documents with Registrar & Transfer Agent, Alankit Assignments Ltd., Alankit House, 4E/2, Jhandewalan Extn., New Delhi – 110 055, Tel.- 23541234, 42541234; Fax: 41543474 or Company within 15 days of publication of this Notice. Thereafter no claims will be entertained and the RTA or Company, will proceed for issuing duplicate Share Certificate(s) in lieu of Original Share Certificate(s).

Place : Haryana
Date : 27.11.2025
Name of shareholder:
Sunil Gupta jointly with Alok Mehrotra

HINDUJA HOUSING FINANCE LIMITED

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015. Branch office: F8, First Floor, Mahalaxmi Tower, Sector 4, Vaishali, Ghaziabad - 201010. Authorized Officer: Mr. Arun Mohan Sharma, Contact No.: 8800898999. Email: arunmohan.sharma@hindujahousingfinance.com;

NOTICE OF SALE THROUGH PRIVATE TREATY

Sale Of Movable & Immovable Assets Charged To HHFL Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act 2002 (Sarfaesi Act).

The undersigned as Authorized Officer of HHFL has taken over possession of the schedule property u/s 14(1) of the SARFAESI Act. Public at large is informed that the secured property as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to HHFL for realization of it's dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS". **Standard terms & conditions for sale of property through Private Treaty are as under: 1.** Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS". **2.** The purchaser will be required to deposit 25% of the sale consideration on the next working day of receipt of HHFL's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter. **3.** The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above. **4.** Failure to remit the amount as required under clause (2) above will cause forfeiture of amount already paid including 10% of the amount paid along with application. **5.** In case of non-acceptance of offer of purchase by the HHFL, the amount of 10% paid along with the application will be refunded without any interest. **6.** The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues. **7.** The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date. **8.** HHFL reserves the right to reject any offer of purchase without assigning any reason. **9.** In case of more than one offer, HHFL will accept the highest offer. **10.** The interested parties may contact the Authorized Officer for further details / clarifications and for submitting their application on or before 13.12.2025. The Process shall be concluded on 15.12.2025. **11.** The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property. **12.** Sale shall be in accordance with the provisions of SARFAESI Act / Rules.

SCHEDULE DESCRIPTION OF THE PROPERTY (SECURED ASSET):	RESERVE PRICE:
Flat No. UGF-2 Front LHS Plot No. 27, Radha Krishna Apartment, Kailashpuram Phase 2, Govindpuram, Near Brahmpuri Ashram, Near Pipli Wali Gali, Metro, Ghaziabad, Uttar Pradesh, India 201013	Rs. 9,80,000/- (Rupees Ten Lakh(s) Eighty Thousand Only)

Place: Ghaziabad Date : 27.11.2025 Sd/- Authorised Officer- HINDUJA HOUSING FINANCE LIMITED

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERSOF NATKAR INDIA PRIVATE LIMITED

1.	Name of Corporate Person	Natkar India Private Limited
2.	Date of Incorporation of Corporate Person	24th May 2022
3.	Authority Under Which Corporate Person Is Incorporated/ Registered	Registrar Of Companies, Delhi
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U74999DL2022FTC398895
5.	Address of the Registered Office And Principal Office (If Any) of Corporate Person	B-7/41, First Floor, Safdarjung Enclave, New Delhi, Nauroji Nagar, New Delhi, New Delhi, Delhi, India, 110029
6.	Liquidation Commencement Date of Corporate Person	24th November 2025
7.	Name, Address, Email Address, Telephone Number And the Registration Number of The Liquidator	**Name of the Liquidator:** Vivek Gupta **Registered Address:** Tower 7 Flat 1805, Urbana, 783 Anandapur Main Road Kolkata 700107 ,Anandapur Main Road ,Ruby Hospital ,Kolkata,West Bengal ,700107 **Email Address:** liquidatornipl@gmail.com / ipvivek213@gmail.com **Contact No.:** +91 9831808041 **Registration No.:** IBBI/IPA-001/IP-P-02370/2021-2022/13590
8.	Last Date for Submission of Claims	24th December 2025

Notice is hereby given that Natkar India Private Limited has commenced voluntary liquidation on 24th November 2025.

The stakeholders of Natkar India Private Limited are hereby called upon to submit a proof of their claims, on or before 24th December 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27th November 2025
Place: Delhi
Sd/-
Vivek Gupta (Liquidator)
IBBI/IPA-001/IP-P-02370/2021-2022/13590

RELIGARE FINVEST LIMITED

CIN: U74999DL1995PLC064132
Registered Office: First Floor, Office No. 101, 2E/23, Jhandewalan Extn. New Delhi-110055
Corporate Office: Max House, 7th Floor, Block A, Dr. Jha Marg, Okhla Phase-III, Okhla Industrial Estate, New Delhi 110020

APPENDIX-IV-A [See Proviso to rule 8(6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES NOTICE

Auction-cum-Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act (SARFAESI Act), 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s)/Guarantor(s)/Mortgager(s) that the below described immovable property mortgaged/charged to the Secured Creditor i.e. M/s Religare Finvest Ltd. (in short 'RFL'), the physical possession of which has been taken by the authorized officer of **RFL**, will be sold on **"AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS"** and **"NO RECOURSE"** basis at through E-Auction. The E - Auction shall be conducted only through "Online Electronic Bidding" through website **https://www.bankeauctions.com/** on **18.12.2025 from 12.30 P.M. to 01.00 P.M.** with unlimited extensions of 5 minutes duration each for recovery of due as per Demand Notice dated 20.01.2017 along with further interest, costs and other charges, due to the RFL from the Borrower(s) /Guarantor(s) / Mortgagor(s) namely, **M/S. Vikram Bakshi & Co. P. Ltd., Mr. Vikram Bakshi, Mrs. Madhurima Bakshi, M/S. Golden Diamond Estates Pvt Ltd., M/S. Brite India Pvt Ltd., M/S. Jupiter Estates & Builders Pvt Ltd., M/S. Panipat Properties Pvt Ltd., M/S. Karmyogi Finlease Pvt Ltd., M/S. Kalanidhi International Pvt Ltd.** The reserve price will be **Rs.21,96,39,600/- (Rupees Twenty One Crore Ninety Six Lakhs Thirty Nine Thousand Six Hundred Only)** for the property details of the same mentioned in below table:

DESCRIPTION OF IMMOVABLE PROPERTIES	Reserve Price	EMD Amount
All That Piece And Parcel of Shop No. N-55 (First Floor), N-56 (First Floor) Area Measuring 3888 Sq. Ft. And N-88 (Second Floor) & N-89 (second Floor) Area Measuring 3888 Sq Ft, Total Area Admeasuring 7776 Sq. Fts. Without Roof Rights Outer Circle, N Block, Connaught Place, New Delhi	Rs. 21,96,39,600/- (Rupees Twenty One Crore Ninety Six Lakhs Thirty Nine Thousand Six Hundred Only)	Rs. 2,20,00,000/- (Rupees Two Crore Twenty Lakhs Only)

Known Encumbrances

As per knowledge of RFL there is an encumbrances of NDMC. New Delhi on the secured asset to be sold. Interested parties should make their enquiries from the office of NDMC, New Delhi at own assessment of the secured asset to their satisfaction. Secured Creditor (RFL) does not in any way guarantee or makes any representation with regard to the fitness/title of the aforesaid secured asset.

Other Details of Sale:

1. The intending purchasers may inspect the secured assets and/or title documents of the secured asset after fixing date and time with the Authorized Officer on or before 16th Dec 2025. The intending purchaser should conduct due diligence on all aspects related to the properties to his/her satisfaction. The intending purchaser shall not be entitled to make any claim against the Authorized Officer/Secured Creditor in this regard at a later date.
2. The intending bidders should submit their bids to Authorized Officer, at the office of Religare Finvest Limited situated at **" 7th Floor, Block A, Max House, Dr. Jha Marg, Okhla Phase III, New Delhi-110020"** in a sealed cover scribing as "Bid for Auction/Sale of properties, along with EMD by demand draft drawn/Pay Order in favor of "Religare Finvest Limited", payable at Delhi, on or before **Dated 17th Dec 2025 till 05:00 P.M.** along with offer documents, the intending bidder shall also attach a copy of the PAN card issued by the Income Tax department AND his/her identity proof and the proof of residence such as copy of the Passport, Election Commission Card, Ration Card, Driving license, Aadhar Card etc. The bidder(s) will also have to produce the original document for verification. Once bid is submitted by the bidder, the same cannot be withdrawn.
3. For further detailed terms and conditions of the sale, please refer to the link provided on Secured Creditor's website i.e., www.religarefinvest.com
4. For details about E-Auction, the intending bidders may contact **M/s. C1 India Pvt. Ltd** through Mr. Dharani Krishna Tel. No.: +91 7291971124,25,26 and Mobile +91-9948182222; email id **andhra@c1india.com**.
5. The interested parties may contact the following Authorized Officer Mr. Umesh Bhardwaj (Ph.No. 9717693875) for further details/ clarifications and for submitting their application/Bid.

Dated: 27.11.2025
Place: New Delhi
Authorised Officer
Religare Finvest Limited

PUBLIC NOTICE

ICICI Bank Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi- 110005

The following borrower(s) has/have defaulted in the repayment of principal and interest towards the Loan facility(ies) availed from ICICI Bank. The Loan(s) has/have been classified as Non-Performing Asset(s) (NPA).

A Notice was issued to them under Section 13(2) of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002, at their last known addresses. However, it has not been served and are therefore being notified by way of this Public Notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Description of Secured Asset to be enforced	Date of Notice sent/ Outstanding as on Date of Notice	NPA Date
1.	Shanky Middha/ Komal Middha/ LBGHZ00005966895/ LBGHZ00005974842/A 906 KW Srishti, Rajnagar Extension Uttar Pradesh Ghaziabad- 201017	Flat No. E-1103,11th Floor, Tower E, Without Roof Rights, Along With One Upper Covered Basement Car Parking "KW Srishti", At Khasra No 1125/1, 1125/2 & 1125/3 Village Noor Nagar, Raj Nagar Ext., Nh-58, Pargana Loni Ghaziabad- 201017	06-11-2025/ Rs. 34,78,441.58/- Rs. 1,30,410/-	06/08/ 2025
2.	Davendra Kumar/ Seema Devi/ LBMRT00005137393/ LBMRT00005137388/ H No- 336/16 Sherghari, Meerut 250004	Residential Plot No. 13 Khasra No. 6293/ 1, Shergadi Famous Sai Colony Meerut- 250004	06-11-2025/ Rs.5,11,697.35/- Rs.14,42,279.35/-	03/06/ 2025
3.	Happy Chaudhary/ Charu./ LBMRT00005412777/K 1327, Lohiya Nagar Meerut Uttar Pradesh Uttar Pradesh Meerut- 250004	LIG House No. K- 1327 Pocket K, Lohiya Nagar Meerut- 250004	06-11-2025 Rs. 8,63,101/-	19/07/ 2025

These steps are being taken for substituted service of Notice. The above borrower/s and/or guarantor/s (as applicable) is/are advised to make the outstanding payment within 60 days from the date of publishing this Notice. Else, further steps will be taken as per the provisions of the Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: November 27, 2025
Place: Bareilly
Sincerely Authorised Officer
For ICICI Bank Ltd.

YES BANK

Registered and Corporate Office: YES BANK House, Off Western Express Highway, Santacruz East, Mumbai – 400055 India. **Website:** www.yesbank.in
Email: communications@yesbank.in, **CIN:** L65190MH2003PLC143249

Publication of Notice u/s 13 (2) of the SARFAESI Act

Notice is hereby given that the under mentioned borrower(s)/Co-Borrower(s)/ guarantor(s)/mortgagor(s) who have defaulted in the repayment of principal and interest of the facilities obtained by them from the Bank and whose facilities accounts have been classified as Non-Performing Assets (NPA). The notice was issued to them under Section 13(2) of the Securitization and Re-Construction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) on their last known addresses, but they have been returned un-served and as such they are hereby informed by way of this public notice.

Name of Borrowers, Co-Borrowers, Mortgagors Account No. & Type of Loan	Details of secured asset	a) Date of NPA, b) Date of Notice, c) O/s. As per 13(2) Notice
1. Akash Sharma (Borrower) S/o Harendra Sharma Having Address at: Shankar Nagar, Khekada, Baghpat, Khekra, Uttar Pradesh-250101. **Also, At:** Akash Sharma, Shop Bhoppi Chakki, Near Shiv Khekra, Nagar Parishad, Ghaziabad-250101. 2.Bablu Urf Harendra Sharma, (Co-Borrower) S/o Vedpal, Having Address at: 256, Ward No. 12, Adarsh Nagar, Khekda, Near Yadav Chowk, Baghpat, Uttar Pradesh-250101. **3. Rekha Sharma,(Co-Borrower & Mortgagor)** W/o Harendra Sharma, Having Address at : Taljhati, Khekada, Baghpat, Khekra, Uttar Pradesh-250101.	All That Piece And Parcel Of The Immovable Property Bearing House No. 284, Ward No. 13, Present Ward No. 12, Area Measuring 71.41 Sq. Yrds I.E. 59.70 Sq. Mtrs, Kasba Khekra Patti Shahjahanpur, Nagla Nagar Panchayat, Tehsil Khekra, District Baghpat, 2 Storey House Owned By Mrs. Rekha Sharma W/O Harendra Sharma. **Bounded As: East:** 32 Feet 5 Inches, House Shri Niwas, **West:** 32 Feet 5 Inches, House Of Rammehar And Kallu, **North:** 19 Feet 4 Inches House Of Kallu, **South:** 20 Feet 4 Inches, Rasta.	**a) 13-10-2025 b) 20-11-2025 c) Rs. 1,502,669.77/- (Rupees Fifteen Lakh Two Thousand Six Hundred Sixty-Nine and Seventy-Seven Paisa Only) as on 07-11-2025**

4. Vishal Sharma, (Co-Borrower) S/o Harendra Sharma, Having Address at: 120 (1), Snmkar Nagar, Taljhati, Khekada, Baghpa, Uttar Pradesh-250101. **A/c No. MIC000301227298 (Cust Id- 26972566), Type of Loan -** Micro LAP Term Loan Facility.

On to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of said 60 days under sub-section (4) of Section 13 of SARFAESI Act.

Furthermore, this is to bring to your attention that under Section 13 (8) of the Act, in case if the dues together with all costs, charges and expenses incurred by us are tendered at any time before the date of publication of the notice for public auction/ Sale then Sale shall not be concluded and secured asset shall not be sold or transferred by us, and no further step shall be taken by us for transfer or sale of that secured asset.

Date: 27.11.2025, Place : Delhi NCR
Sd/- (Authorized Officer), YES BANK LIMITED

INDIA SHELTER FINANCE CORPORATION LTD.

APPENDIX IV [See rule 8 (1)] Physical Possession Notice (for Immovable Property)

Regd Office:- Plot-15,6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002
Branch Office:- 143, 2nd Floor Main Road Facing (above Icici Bank), Civil Lines, Bareilly- 243001, Hall No-1, First Floor, Parsvnath Plaza-ii, Plot No-2, Neeligiri Commercial Center, Manasarover Colony, Delhi- Moradabad Road, Moradabad- Up-244001, 59, D1/d2, Civil Line, Second Floor, Above Bata Showroom, Rudrapur- 263153

Whereas, The Undersigned Being The Authorised Officer Of The India Shelter Finance And Corporation Ltd, Under The Securitisation And Reconstruction Of Financial Assests And Enforcement Of Security Interest Act,2002 And In Exercise Of Power Conferred Under Section 13(12) Read With Rule 3 Of The Security Interest (enforcement) Rules,2002,issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/surety To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Physical Possession Of The Property/ies Described Herein Below In Exercise Of The Powers Conferred On Him/her Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Property/ies And Any Dealing With The Property/ies Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc.

Name of The Borrower/ guarantor (owner of The Property) & Loan Account Number	Description of The Charged /mortgaged Property (all The Part & Parcel of The Property Consisting of)	Dt. of Demand Notice, Amount Due As On Date of Demand Notice	Date Of Physical Possession
Mr./ Mrs. Rajo W/o Shri Ram, Mr./ Mrs. Ravi Shankar S/o Mr. Shri Ram, Mr./ Mrs. Hari Shanker S/o Mr. Shri Ram, At: House No 168, Banbata Ganj, Balaji Mandir Road, Moradabad Uttar Pradesh 244001 **Also At:** Gata No 780, Mau, Sabharpur Railway Line Ke South Me Nav Viksit Aabadi, Moradabad Uttar Pradesh 244001 **(LOAN ACCOUNT NO. HLMRCHLONS000005088180/AP-10209165)**	All Piece And Parcel Of Khasra No 780, Area Measuring Sq Mtrs Village Mau Tehsil & Jila Moradabad Uttar Pradesh-244001. Boundary:-East-house of Mr Bhagwandas, west-12 Ft Wide Road, North-plot Of Rambabu, South- House Of Mrs Anoop Singh	Demand Notice 12-June-2025 Rs. 1100515/- (Rupees Eleven Lakh Five Hundred Fifteen Only) as of 10-June-2025 with further interest applicable from 11-June-2025 along with all cost, charges and expenses until payment in full.	25.11.2025 Physical Possession
Mr./ Mrs. Rajeev Ranjan S/o Lakshmi Rawat, Mr./ Mrs. Ankita Singh W/o Rajeev Ranjan, Mr./ Mrs. Jagatpura S/o Lakshmi Rawat At : House No-7 Gali No-5 Singh Colony Near Power Gym Rudrapur U.s Nagar Uttrakhand 263153 **Also At :** House No. 27 B Khet no.2/1 Min Jagatpura Rudrapur U.S Nagar Uttarakhand 263153 **(LOAN ACCOUNT NO. HL26CHLONS 00005006091/AP-10006835)**	All Piece And Parcel Of Khet/Khasra No. 2/1 Min, Area- 41.82 Sq Mtrs, Jagatpura, Rudrapur U.S Nagar Uttrakhand- 263153 BOUNDARY:- East- Private Plot No.27 A,West-6.09 Mtr wide Road,North-Land Of sachin Kumar,South-House Of Sharma Ji	Demand Notice 07-April-2025 Rs.919021/- (Rupees Nine Lakh Nineteen Thousand Twenty-One Only) as of 07-April-2024 with further interest applicable from 08-April-2024 along with all cost, charges and expenses until payment in full.	21.11.2025 Physical Possession
Amravati w/o Bhure Singh, Bhure Singh s/o Badan Singh, Vijender Singh s/o Badan Singh, At : Khasra. No. 383 & 384, Gram Kargaina, Bareilly, UP- 243001 **Also At :** Khangva Shyam Majra, Azampur Post Khangva Shyam, Bareilly, UP- 243001 **(LOAN ACCOUNT NO. HL11CHLONS000005067356 /AP-10155414)**	All Piece And Parcel Of Khasra. No. 383 & 384, Admeasuring area 41.60 sq. Mtr Situated at mauja/Gram Kargaina, Pargana Bareilly, Tehsil & District - Bareilly, UP- 243001 BOUNDARY:- East-15 Feet wide Road ,West-Khet of Vedram Maurya ,North-Plot of Kalicharan, South-Plot of Seller	Demand Notice 12-Nov-2024 Rs. 770790/- (Rupees Seven Lakh Seventy Thousand Seven Hundred ninety Only) as of 09-Nov-2024 with further interest applicable from 10-Nov-2024 along with all cost, charges and expenses until payment in full.	20.11.2025 Physical Possession

Place: Uttar Pradesh & Uttarakhand Date: 27.11.2025 For India Shelter Finance Corporation Ltd (authorized Officer)
For any query, please Contact Mr.Sudhir Tomar (+91 9818460101)

INDIA SHELTER FINANCE CORPORATION LTD.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

Regd Office:- Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002

Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").

Notice is hereby given to the public in general and in particular to the Borrower(s), Co Borrower(s) and Guarantor(s) or their legal heir(s) or representative(s) that the below described immovable property(s) mortgaged/charged to India Shelter Finance Corporation Limited having its Registered Office at India Shelter Finance Corp Ltd, 6th Floor, Plot No 15, Institutional Area, Sector 44 Gurugram-122003, Branch Office at 1St Floor, 10-D, Panjawani Complex, Opposite Multipurpose School, Gumanpura, Kota-324007, Rajasthan will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers, co borrowers and guarantors. The sale will be done by the Authorized Officer at the place mentioned below.

Loan Account Number/AP Number And Name of Borrower(s)/ Co-Borrower(s) /Guarantor(s)	Demand Notice u/s 13(2) Date & Amount	Date and Type of Possession	Reserve Price	Date and Time of Inspection of the property
LA32VLLONS000005088399/AP-10212370 MRS. Kali Bai w/o NAROTTAM , & Mr. Bablu s/o NAROTTAM Reside At:- Medical College Ke Piche Kasa Radi Dist. Jhalawar 326001 & Khasra No 2286, 2267, 2269, 2270, 2271, 2272, 2280,2281,3693/2287,Plot No A-3(A)Phusp Vihar Awashiya Colony,City- Jhalawar, Raj 326001	10-08-2025 And Rs. 2280463/- (Rupees Twenty Two Lakh Eighty Thousand Four Hundred Sixty Three Only) DUE AS ON 10 - AUG -2025 Bid Increase Amount 10000/-	Possession 13 NOV 2025 TOTAL OUTSTANDING Rs.2280463/- (Rupees Twenty Two Lakh Eighty Thousand Four Hundred Sixty Three Only) DUE AS ON 10 AUG 2025 with further interest & charges until payment of Full.	Rs. 2900000/- (Rupees Twenty Nine Lakh Only) Earnest Money Deposit (EMD): 290000/-(two lakh Ninety Thousand only	23-12-2025 (Inspection Time 10:00 AM to 05:00 PM) EMD Deposition Last Date 24-12- 2025 Date & Time of Auction 29-12- 2025 (Auction Time 10:00 AM to 5:00 PM)

Description Of The Immovable Property/ Secured Asset : All Piece And Parcel Of Khasra No 2286,2267,2269,2270,2271,2272,2280,2281,3693/2287,Plot No A-3(A),Phusp Vihar Awashiya Colony,City- Jhalawar, Raj 326001 Boundary:-east-House Of Rathore Sahab,West-Plot No A 1 & Plot No A-2,North-Plot No A-2 &A-3,South-30' Wide Road

Loan Account Number/AP Number And Name of Borrower(s)/ Co-Borrower(s) /Guarantor(s)	Demand Notice u/s 13(2) Date & Amount	Date and Type of Possession	Reserve Price	Date and Time of Inspection of the property
LA32CLLONS000005035291 / AP-10071752 Mrs. Manju Bai, Niraj Panchal & Mr. Ravi Reside At:- House/Plot No 42 Trimurti Colony, Ward No 9, Pachpahar,Distt. Jhalawar Rjasthan 326512	11-04-2025 And Rs. 4,99,048/- (Rupees Four Lakh Ninety Nine Thousand Forty Eight Only) DUE AS ON 10 - 04 -2025 Bid Increase Amount 10000/-	Possession 04 JULY 2025 TOTAL OUTSTANDING Rs. 4,99,048/- (Rupees Four Lakh Ninety Nine Thousand Nine Hundred Forty Eight Only) DUE AS ON 10 04 2025 with further interest & charges until payment of Full	Rs. 678910/- (Rupees Six Lakh Seventy Eight Thousand Nine Hundred Ten Only) Earnest Money Deposit (EMD): 67891/- (Sixty Seven Thousand Eight Hund red Ninty One only)	23-12-2025 (Inspection Time 10:00 AM to 05:00 PM) EMD Deposition Last Date 24-12- 2025 Date & Time of Auction 29-12- 2025 (Auction Time 10:00 AM to 5:00 PM)

Description Of The Immovable Property/ Secured Asset : All That Part And Parcel of The Property Consisting of house/plot no 42, Khasra No 395/2 & 396 Pachpahar Dist. Jhalawar 326512 Boundary:- East- Plot No. 49(Open Plot), West- Rasta, North- Plot No. 43(H/o Gopal), South- Plot No 41(Pratham Ji)

Loan Account Number/AP Number And Name of Borrower(s)/ Co-Borrower(s) /Guarantor(s)	Demand Notice u/s 13(2) Date & Amount	Date and Type of Possession	Reserve Price	Date and Time of Inspection of the property
HLKOSVLONS000005113953/AP -10258844 MRS. LALTA BAI & Mr LOKESH KUMAR MEGHWAL Reside At:- Pakal Kheda , Teh Mangrol Pakalkheda , Shahpura Baran , Rajasthan 325206 Rajasthan & Khasra No. - 511, 1295/512, Plot No. - 22 Ayodhya Dham, Dhakadkheri, Raipura, Ladpura Kota Rajasthan 324001	10-10-2025 And Rs. 972465/- (Rupees Nine Lakh Seventy Two Thousand Four Hundred Sixty Five Only) Due As On 30.03.2024 Bid Increase Amount 10000/-	Possession 14-Aug-2025 TOTAL OUTSTANDING Rs.972465/- (Rupees Nine Lakh Seventy Two Thousand Four Hundred Sixty Five Only) DUE AS ON 30.03.2024 with further interest & charges until payment of Full.	Rs. 900000/- (Rupees Nine Lakh Only) Earnest Money Deposit (EMD): 90000/- (Ninety Thousand only	23-12-2025 (Inspection Time 10:00 AM to 05:00 PM) EMD Deposition Last Date 24-12- 2025 Date & Time of Auction 29-12- 2025 (Auction Time 10:00 AM to 5:00 PM)

Description Of The Immovable Property/ Secured Asset : All Piece And Parcel Of Khasra No. - 511, 1295/512, Plot No. – 22 Ayodhya Dham, Dhakadkheri, Raipura, Ladpura Kota Rajasthan 324001kota Adm Rea 800sqft Boundary:- East-Road 30 Ft , West- Plot No 20 ,North- Plot No 21 ,south-plot No 23a

Loan Account Number/AP Number And Name of Borrower(s)/ Co-Borrower(s) /Guarantor(s)	Demand Notice u/s 13(2) Date & Amount	Date and Type of Possession	Reserve Price	Date and Time of Inspection of the property
LA32VLLONS000005064189 & LA32VLLONS000005095275 / AP-10152871 & AP-10223872 Mrs. Madhu Bala Charan , Mr. Saurabh Charan & Mr. Anjali Parmeshwaran Reside At:- 4-j-39vigyan Nagar Kota Rajasthan 324005 & Khasra No 347/222 (Old Khasra No Min 222) Gram Kheda Jagpura The. Ladpura Dist. Kota Rajasthan 325003	10-11-2021 And Rs. 2230197/- (Rupees Twenty Two Lakh Thirty Thousand One Hundred Ninety Seven only) Due As On 10 - MAY -2025 Bid Increase Amount 10000/-	Possession 18 OCT 2025 TOTAL OUTSTANDING Rs.2230197/- (Rupees Twenty Two Lakh Thirty Thousand One Hundred Ninety Seven only) DUE AS ON 10 - MAY -2025 with further interest & charges until payment of Full	Rs. 2145000/- (Rupees Twenty Nine Lakh Forty Five Thousand Only) Earnest Money Deposit (EMD): 214500/-(Two Lakh Fourteen Thousand Five hundred only	23-12-2025 (Inspection Time 10:00 AM to 05:00 PM) EMD Deposition Last Date 24-12- 2025 Date & Time of Auction 29-12- 2025 (Auction Time 10:00 AM to 5:00 PM)

Description Of The Immovable Property/ Secured Asset : All That Part And Parcel Of The Property Consisting Of Khasra No 347/222 (Old Khasra No Min 222) Gram Kheda Jagpura The. Ladpura Dist. Kota Rajasthan 325003. Boundary:- East- Donor's Land ,west- House Of Shabbr Bhai, North-donor's Land, South-road

Place of EMD Deposition / Place of Auction: 1St Floor, 10-D, Panjawani Complex, Opposite Multipurpose School, Gumanpura, Kota-324007, Rajasthan

Mode Of Payment :- All payment shall be made by demand draft/RTGS/NEFT in favour of India Shelter Finance Corporation Limited.

For further details and queries, please contact Authorized Officer, Mr. Gourav sharma, Mobile No. 9251735408 at branch office at India Shelter Finance Corporation Limited, 1St Floor, 10-D, Panjawani Complex, Opposite Multipurpose School, Gumanpura, Kota-324007, Rajasthan

DATE: 27.11.2025 PLACE: RAJASTHAN FOR INDIA SHELTER FINANCE CORPORATION LTD

INDIA SHELTER FINANCE CORPORATION LTD.

BRANCH OFFICE : SHOP NO. 67 & 68, SECOND FLOOR,PLOT NO.277, TAGORE NAGAR, NEXT TO DCM, AJMER ROAD , JAIPUR (RAJ.) 302012
REGD. OFFICE : 6TH FLOOR, PLOT NO. 15, INSTITUTIONAL AREA, SECTOR 44, GURGAON - 122002, HARYANA

PUBLICATION FOR TAKING DELIVERY OF MOVABLE ARTICLES

Loan No	Name of Borrowers & Co-Borrowers		Date of Demand Notice	Date of Physical Possession
LARNVLLONS000005082101	Mrs. BARAJI DEVI	Mr. BABU LAL YADAVS	06-Mar-2024	18-Nov-2024

This public notice is issued in view of the fact that in spite of sending notice to the borrowers, India Shelter Finance Corporation Limited has not been able to communicate with the aforesaid borrower(s) at their last address. Whereas the authorized officer of the bank in exercise of powers conferred under section 13(2) of the securitization and reconstruction of financial assets and enforcement of security interest act, 2002 (SARFAESI Act) has issued demand notice to the borrowers on the date mentioned above. On the Borrowers failure to comply with the said demand notice within the period set out therein, the authorized officer of the bank has taken Physical possession of the secured asset more particularly described in the said demand notice.

Notice is hereby given, to the said borrowers to forthwith remove the personal goods lying in the secured asset within 07 (Seven) days from the date of publication, failing which the authorized officer has no other option but to remove the personal household goods etc., and dispose of with it in the manner as may be deemed fit, entirely at the borrowers risk as to cost and consequences, in which event, no claim will be entertained in this regard in future.

Date : 27.11.2025
Place : Jaipur
(Authorized Officer)
India Shelter Finance Corporation Limited

FOR ANY QUERY PLEASE CONTACT MR. VINAY (M: 7988605030)

Canara Bank — DEMAND NOTICE

केनरा बैंक Canara Bank (A Govt. of India Undertaking)

Recovery Section, Regional Office
Plot no. 39, 1st Floor, Near Bohra Hyundai, Neelam-Bata Road, Faridabad

Whereas, The undersigned being the Authorized Officer of **Canara Bank** issued Demand Notice U/S 13(2) of SARFAESI ACT 2002 to the Borrower / Guarantor / Mortgagor herein in below mentioned consequent upon the dispatch of each notices through registered post and return back undelivered from the borrower/guarantor/mortgagor address. Through this publication they are hereby called upon to repay the amount within 60 days from the date of publication of the notice, failing which, bank will take the possession of immovable and movable property/ies and will sell it through the process in exercise of powers conferred U/S 13(4) read with the rule 8 and 9 of the Security Interest (Enforcement) Rules 2002. The borrower / guarantor / mortgagor in particular and the public in general is hereby cautioned not to deal with the immovable / movable property/ies and any dealing with the property/ies mentioned below will be subject to the charge of **Canara Bank** for the outstanding amounts and interest thereon & other charges

Name and Address of Borrower(s) / Guarantor(s)	Description of the Movable / Immovable Properties	Amt. Due as per Demand Notice	Date of Demand Notice / Date of NPA
FARIDABAD BATA HARDWARE CHOWK (2464) **Borrower:1. 1. M/s Savitri International (opc) Pvt Ltd** 501/5th & 502/5th 56, Eros Apartment, Nehru Place South East Delhi, Delhi-110019. Director Mrs. Kiran Mishra W/o Mr. Adwait Ranjan Mishra C2 135, Vipul Khand, Gomti Nagar Lucknow, Uttar Pradesh-226001. Guarantor Mrs. Kiran Mishra W/o Adwait Ranjan Mishra C2 135, Vipul Khand, Gomti Nagar Lucknow, Uttar Pradesh-226001 Guarantor Mrs. Shweta Mishra W/o Himanshu Ranjan Mishra Address: D-26 3rd Floor Pamposh Nenclave Greater Kailash Part 1 New Delhi-110048.	**Name of Title Holder:** Shweta Mishra W/o Himanshu Ranjan Mishra **Movable:** Machinery (Quantity -6) QOS-EPSL 16*48 768TB 48 BAY Production Server **Immovable:** Commercial Shop unit No 25,36 and 37 at khasra No 815/816-D,817-C Bisrakh Village Jalalpur ,Teshil Dadri ,Gautam Budh Nagar,UP Valued at 4.00 Crore as per sale Deed dated 15.1.2025 offered as collateral security to the limit/s permitted to M/S Savitri international OPC PVT Ltd.	Rs 2,71,77,869.55 (Rupees Two Crore Seventy one Lakhs Seventy seven Thousand Eight Hundred Sixty nine and Paisa Fifty five only) together with further interest and incidental expenses, costs.	Date of Demand Notice 19.11.2025 Date of NPA 18.11.2025

Date: 27.11.2025 Place: Faridabad Sd/- Authorised Officer, Canara Bank

SMFG India Home Finance Co. Ltd.

SMFG Grihashakti
Corporate Off. : 503 & 504, 5th Floor, G-Block, Insipre BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai – 600116, TN

POSSESSION NOTICE FOR IMMOVABLE PROPERTY [(Appendix IV) Rule 8(1)]

WHEREAS the undersigned being the **Authorized Officer** of **SMFG India Home Finance Co. Ltd.** a Housing Finance Company [duly registered with National Housing Bank (Fully Owned by RBI)] (hereinafter referred to as "SMHFC") under Secuitisation and Reconstruction of Financial Assests and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon **within 60 days** from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has **Taken Possession** of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of **"SMHFC"** for an amount as mentioned herein under and interest thereon.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1.	**Lan :- 611439511353505 1. Kuldeep Malik,** S/o. Rajol **2. Rakhi Malik,** W/o. Kuldeep Malik	All the piece and parcel of the Property Measuring 0 Kanal 10 Marla 2 Sarsai, Comprised In Khasra No. 689 Min, Khewat No. 281, Khatauni No. 328 Ka Total Area Tadadi 2 Kanal 1 Marla Ka 1/4 Share, Jamabandi For The Year 2014-15, Situtated At Village- Seenk, Tehsil-Israna, District-Panipat As Per Transfer Deed Bearing Wasika No. 2453 Dated 9-10-2017 Recorded In The Name of Kuldeep S/o. Rajol. **Bounded As Under:- East:** House Ramkishan, **West:** Street, **North:** Street, **South:** Naveen	**21.08.2025 Rs. 18,51,085.30/-** (Rs. Eighteen Lakh Fifty One Thousand Eighty Five & Paise Thirty Only) as on **12.08.2025**	**24.11.2025**
2.	**Lan :- 611239511602724 1. Ashvini Bansode,** W/o. Sunny Thareja **2. Sunny Shyam Lal,** S/o. Shyam Lal,	All the piece and parcel of the Property Bearing Shop No. 2, Mc No. 6-3194, Property Id No. 1 EFKHLN 4, Measuring 27.77 Sq Yards, Situated At Shiv Colony, Near Deha Basti, Within Mc Limits Of Karnal As Per Transfer Deed Bearing Wasika No. 8388 Dated 22-11-2023 Recorded In The Name of Sunny S/o. Sham Lal. **Bounded As Under:- East:** Plot Other Owner, **West:** Shop Mahinder Singh Common Wall, **North:** Kaithal Road (Way Below Railway Bridge), **South:** Mithlesh Kumari.	**21.08.2025 Rs. 13,66,758.71/-** (Rs. Thirteen Lakh Sixty Six Thousand Seven Hundred Fifty Eight & Paise Seventy One Only) as on **12.08.2025**	**25.11.2025**

Place : Panipat / Karnal, Haryana
Date : 24.11.2025 / 25.11.2025
Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.

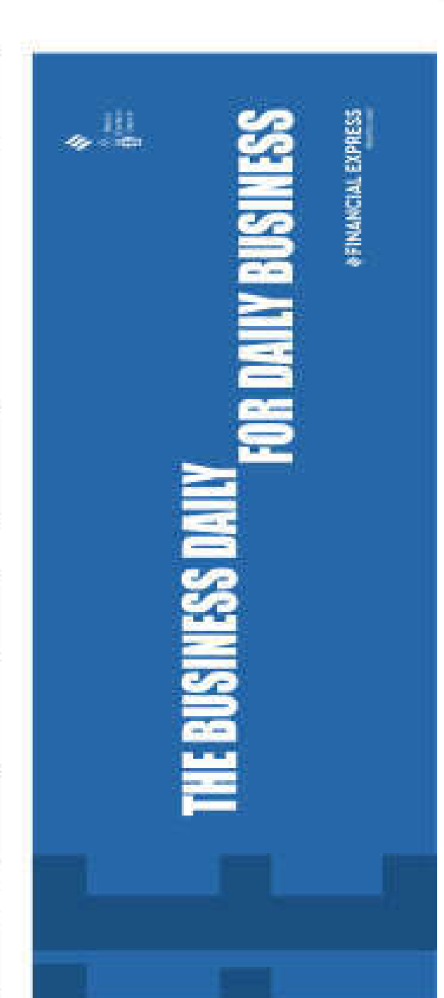
LIC Housing Finance Limited

LIC HFL
Area Office - Haridwar, 2nd Floor, Sant Bhawan Builiding, Arya Nagar, Jwalapur, Haridwar (Uttarakhand)-249407

CORRIGENDUM

It is informed to the general public that Possession notice was published by LIC Housing Finance Limited in Financial Express (Dehli Edition) on 25.11.2025, wherein at serial No. 03, **Borrower:-** Mr. Vivek Kumar S/o Mr. Anusuiya Prasad (Borrower, Who Is Deceased Now And Through Known And Unknown Legal Heirs), Loan No.- 1111500000833 was mistakenly published in the property, in it's place the correct loan No.- 111500003745 should be read. All other terms and conditions will remain the same.

Date: 26.11.2024 Authorised Officer, LIC Housing Finance Ltd



Form-INC-26

(Pursuant to Rule 30(5) (a) of the Companies (Incorporation) Rules, 2014)

PUBLIC NOTICE

BEFORE THE REGIONAL DIRECTOR, NORTHERN REGION MINISTRY OF CORPORATE AFFAIRS, B-2 WING, 2ND FLOOR, PT. DEENDAYAL ANTYODAYA BHAWAN, CGO COMPLEX, NEW DELHI-110003

AND

In the matter of Companies Act, 2013, Section 13(4) of the Companies Act, 2013 and Rule 30(5) (a) of the Companies (Incorporation) Rules, 2014,

AND

In the matter of MAX AEROTRON PRIVATE LIMITED, having its registered office at 1621, HSIDC Industrial Estate, Rai, Sonepat-131029 (Haryana)

............The Petitioner

NOTICE

Notice is hereby given to the General Public that the company proposes to make application to the Central Government, Regional Director, Northern Region, 2nd Floor, CGO Complex, Paryavaran Bhawan, Lodhi Road, Delhi-110003 under section 13(4) of the Companies Act, 2013 seeking confirmation of alteration of the of Memorandum of Association of Company in terms of Special resolution passed at the Extra Ordinary General Meeting of petitioner Company held on 24/11/2025 to enable the company to change its Registered office from **"in the State of HARYANA to NCT of DELHI"**

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director, Northern Region, Ministry of Corporate Affairs, B-2 Wing, 2ND Floor, PT. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003**, within 14 days from the date of publication of this notice, with a copy of the applicant company at its registered office at the address mentioned below:

by the order of the board
FOR MAX AEROTRON PRIVATE LIMITED
SUNIL MANOCHA
Director
DIN No.:- 00907551

Place: Sonepat
Date: 27/11/2025
Add: - Cottage No.7, Balraj Khanna Marg, Near Shadipur Metro Station, Patel Nagar, New Delhi-110008

U GRO Capital Limited

4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

POSSESSION NOTICE APPENDIX IV (SEE RULE 8(1)) (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorized Officer of **UGRO Capital Limited**, having its registered office at 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070 ,under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice to repay the amount mentioned in the notice together with interest thereon, within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said rules of the Security Interest (Enforcement) Rules 2002.on the day, month and year mentioned below.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **UGRO Capital Limited** for the amount mentioned in the notice together with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets

Sl. No.	Borrower Details	Demand Notice	Mortgaged Property	Possession Date
1.	**1. M/S JANTA ELECTRICALS 2. MAMTA 3. NEW JANTA ELECTRI-CALS 4. VIVEK KUMAR SHISHODIA Loan Account Number: HCFDELSEC00001028065**	**Demand Notice dated 09/09/2025 for an amount of Rs.42,41,697/-** (Rupees Forty Two Lakh Forty One Thousand Six Hundred Ninety Seven Only)/- as on 05-09-2025	Residential Plot Area Measuring 165 Sq. Yds., I.E. 137.95 Sq. Mtrs., Out Of Khasra No. 357, Situated In The Area Of Village Rasulpur Dasna, Pargana & Tehsil Dadri, District Gautam Parth Nagar, U.P. **Bounded By : East:** Rasta 15 Ft Wide. **West:** Plot Mamta. **North:** Plot Satish **South:** Rasta 15 Ft Wide	**22.11.2025**

Place: UTTAR PRADESH
Date: 27.11.2025
Sd/-(Authorised Officer)
For UGRO Capital Limited

फॉर्म ए
सार्वजनिक सूचना

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (स्वैच्छिक परिशोधन प्रक्रिया) विनियमों, 2017 का विनियम 14)

बाउलोपीडिया रेस्टोरेंट्स इंडिया लिमिटेड के हितधारकों के ध्यानार्थ

1.	कॉर्पोरेट व्यक्ति का नाम	बाउलोपीडिया रेस्टोरेंट्स इंडिया लिमिटेड
2.	कॉर्पोरेट व्यक्ति के समावेश की तिथि	3 मई, 2017
3.	प्राधिकारी जिसके अंतर्गत कॉर्पोरेट व्यक्ति समावेश/पंजीकृत है	आरओसी कोलकाता
4.	कॉर्पोरेट पहचान नंबर/ कॉर्पोरेट व्यक्ति का सीमित देयता पहचान नंबर	U55209WB2017PLC220862
5.	कॉर्पोरेट व्यक्ति के पंजीकृत कार्यालय का पता तथा प्रधान कार्यालय (यदि कोई है)	31, नेताजी सुभाष रोड, प्रथम तल डंकन हाउस, कोलकाता, पश्चिम बंगाल, भारत, 700001
6.	कॉर्पोरेट व्यक्ति के परिशोधन की शुरुआती तिथि	24 नवंबर, 2025
7.	परिसमापक का नाम, पता, ईमेल पता, टेलीफोन नंबर और पंजीकरण नंबर	**परिसमापक का नामः** अरुण कुमार गुप्ता पंजी. नंबर IBBI/IPA-001/IP-P00013/2016-2017/10037 एएफए वैधताः 30.06.2026 पता– पी–15 बेंटिक स्ट्रीट, तीसरी मंजिल कोलकाता – 700001 फोन नंबरः 98301 24481 ईमेल आईडी– guptaarunkumar2001@yahoo.com
8.	दावों को प्रस्तुत करने की अंतिम तिथि	24 दिसंबर, 2025

एतद्द्वारा सूचना दी जाती है कि बाउलोपीडिया रेस्टोरेंट्स इंडिया लिमिटेड ने स्वैच्छिक परिशोधन 24 नवंबर, 2025 को शुरू किया है।

बाउलोपीडिया रेस्टोरेंट्स इंडिया लिमिटेड के हितधारकों को मद 7 के अंतर्गत वर्णित पत्राचार पतों पर परिसमापक को 24 दिसंबर, 2025 को या उस से पूर्व अपने दावों के प्रमाण को प्रस्तुत करने के लिए एतद्द्वारा आमंत्रित किया जाता है।

वित्तीय लेनदारों को केवल इलैक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी हितधारक दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा, ऊपर उल्लिखित पत्राचार पते पर या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।

गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्माने का हकदार होगा।

परिसमापक का नाम एवं हस्ताक्षरः अरुण कुमार गुप्ता

तिथि एवं स्थानः 27 नवंबर, 2025, कोलकाता

प्ररूप संख्या आईएनसी–26

[कम्पनी (निगमन) नियम, 2014 के नियम 30 के अनुसरण में]

केन्द्र सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के समक्ष

कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 (5) (ए) के मामले में

और

सुपरफैब मशीन्स प्राइवेट लिमिटेड

(सीआईएनः U29253DL2011PTC228640)

जिसका पंजीकृत कार्यालय : **204 / ए, गली नंबर 3 गोविंदपुरी, नई दिल्ली–110019** में हैं, के मामले में

....आवेदक कंपनी/याचिकाकर्ता

एतद्द्वारा सार्वजनिक सूचना दी जाती है कि यह आवेदक कंपनी केन्द्रीय सरकार के समक्ष कंपनी अधिनियम, 2013 की धारा 13(4) के अधीन आवेदन का प्रस्ताव करती है, जिसमें कंपनी का पंजीकृत कार्यालय **"राष्ट्रीय राजधानी क्षेत्र दिल्ली"** से **"उत्तर प्रदेश राज्य"** में स्थानांतरित करने के लिए **21 नवंबर, 2025** को आयोजित असाधारण सामान्य बैठक में पारित विशेष प्रस्ताव के संदर्भ में कंपनी के मेमोरेंडम ऑफ एसोसिएशन में बदलाव की पुष्टि करने की मांग की गई है।

कंपनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो **निवेशक शिकायत प्ररूप फाइल कर एमसीए–21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है** या एक शपथ पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो, के साथ अपनी आपत्ति क्षेत्रीय निदेशक को इस सूचना के प्रकाशन की तारीख से चौदह (14) दिनों के भीतर **क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कारपोरेट कार्य मंत्रालय, बी–2 विंग, दूसरा तल, पंडित दीनदयाल अंत्योदय भवन, सीजीओ कॉम्पलैक्स, नई दिल्ली–110003** पर पंजीकृत डाक द्वारा भेज सकता है और इसकी प्रति आवेदक कंपनी को उनके निम्नलिखित पंजीकृत कार्यालय पते पर भी भेजें।

204 / ए, गली नंबर 3 गोविंदपुरी, नई दिल्ली–110019

आवेदक के लिए और आवेदक की ओर से

सुपरफैब मशीन्स प्राइवेट लिमिटेड

हस्ता / –

दिनांक : 26.11.2025 — **विक्रांत सिंह** (निदेशक)

स्थान : नई दिल्ली — डीआईएनः 05132363

प्ररूप संख्या आईएनसी–26

[कम्पनी (निगमन) नियम, 2014 के नियम 30 के अनुसरण में]

केन्द्र सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के समक्ष

कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 (5) (ए) के मामले में

और

टैक मोटोमाइजर्स प्राइवेट लिमिटेड

(सीआईएनः U45200CH2023PTC045318)

जिसका पंजीकृत कार्यालय : **प्लॉट नंबर 10, टिम्बर मार्केट सैक्टर 26, चंडीगढ़, भारत–160019** में हैं, के मामले में

....आवेदक कंपनी/याचिकाकर्ता

एतद्द्वारा सार्वजनिक सूचना दी जाती है कि यह आवेदक कंपनी केन्द्रीय सरकार के समक्ष कंपनी अधिनियम, 2013 की धारा 13 के अधीन आवेदन का प्रस्ताव करती है, जिसमें कंपनी का पंजीकृत कार्यालय **"केंद्र शासित प्रदेश चंडीगढ़"** से **"पंजाब राज्य"** में स्थानांतरित करने के लिए **24 नवंबर, 2025** को आयोजित असाधारण सामान्य बैठक में पारित विशेष प्रस्ताव के संदर्भ में कंपनी के मेमोरेंडम ऑफ एसोसिएशन में बदलाव की पुष्टि करने की मांग की गई है।

कंपनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो **निवेशक शिकायत प्ररूप फाइल कर एमसीए–21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है** या एक शपथ पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो, के साथ अपनी आपत्ति क्षेत्रीय निदेशक को इस सूचना के प्रकाशन की तारीख से चौदह (14) दिनों के भीतर **क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कारपोरेट कार्य मंत्रालय, बी–2 विंग, दूसरा तल, पंडित दीनदयाल अंत्योदय भवन, सीजीओ कॉम्पलैक्स, नई दिल्ली–110003** पर पंजीकृत डाक द्वारा भेज सकता है और इसकी प्रति आवेदक कंपनी को उनके निम्नलिखित पंजीकृत कार्यालय पते पर भी भेजें।

प्लॉट नंबर 10, टिम्बर मार्केट सैक्टर 26, चंडीगढ़, भारत–160019

आवेदक के लिए और आवेदक की ओर से

टैक मोटोमाइजर्स प्राइवेट लिमिटेड

हस्ता / –

दिनांक : 26.11.2025 — **इशांत गुप्ता** (निदेशक)

स्थान : चंडीगढ़ — डीआईएनः 10334047

सारणी I

फॉर्म ए
सार्वजनिक सूचना

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (स्वैच्छिक परिशोधन प्रक्रिया) विनियमों, 2017 का विनियम 14)

नटकर इंडिया प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

1.	कॉर्पोरेट व्यक्ति का नाम	नटकर इंडिया प्राइवेट लिमिटेड
2.	कॉर्पोरेट व्यक्ति के समावेश की तिथि	24 मई, 2022
3.	प्राधिकारी जिसके अंतर्गत कॉर्पोरेट व्यक्ति समावेश/पंजीकृत है	रजिस्ट्रार ऑफ कंपनीज़, दिल्ली
4.	कॉर्पोरेट पहचान नंबर/ कॉर्पोरेट व्यक्ति का सीमित देयता पहचान नंबर	U74999DL2022FTC398895
5.	कॉर्पोरेट व्यक्ति के पंजीकृत कार्यालय का पता तथा प्रधान कार्यालय (यदि कोई है)	बी–7/41, प्रथम तल, सफदरजंग एन्क्लेव, नई दिल्ली, नौरोजी नगर, नई दिल्ली, नई दिल्ली, दिल्ली, भारत, 110029
6.	कॉर्पोरेट व्यक्ति के परिशोधन की शुरुआती तिथि	24 नवंबर, 2025
7.	परिसमापक का नाम, पता, ईमेल पता, टेलीफोन नंबर और पंजीकरण नंबर	**परिसमापक का नामः** विवेक गुप्ता **पंजीकृत पताः** टॉवर 7 फ्लैट 1805, अबार्ना, 783 आनंदपुर मेन रोड कोलकाता 700107, आनंदपुर मेन रोड, रूबी अस्पताल, कोलकाता, पश्चिम बंगाल, 700107 **ईमेल पताः** liquidatornipl@gmail.com/ ipvivek213@gmail.com **संपर्क नंबरः** +91 9831808041 **पंजीकरण नं.** IBBI/IPA-001/IP-P-02370/2021-2022/13590
8.	दावों को प्रस्तुत करने की अंतिम तिथि	24 दिसंबर, 2025

एतद्द्वारा सूचना दी जाती है कि नटकर इंडिया प्राइवेट लिमिटेड ने स्वैच्छिक परिशोधन 24 नवंबर, 2025 को शुरू किया है।

नटकर इंडिया प्राइवेट लिमिटेड के हितधारकों को मद 7 के अंतर्गत वर्णित पत्राचार पतों पर परिसमापक को 24 दिसंबर, 2025 को या उस से पूर्व अपने दावों के प्रमाण को प्रस्तुत करने के लिए एतद्द्वारा आमंत्रित किया जाता है।

वित्तीय लेनदारों को केवल इलैक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी हितधारक दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा, ऊपर उल्लिखित पत्राचार पते पर या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।

गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्माने का हकदार होगा।

हस्ता/–

दिनांक : 27 नवंबर, 2025 — विवेक गुप्ता (परिसमापक)

स्थान : दिल्ली — **IBBI/IPA-001/IP-P-02370/2021-2022/13590**

फॉर्म नं. आईएनसी–26

[कंपनी (निगमन) नियम, 2014 के नियम 30 (5) के अनुसार]

सार्वजनिक सूचना

क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कॉर्पोरेट मामलों के मंत्रालय, बी–2 विंग, 2री मंज़िल, पं. दीनदयाल अंत्योदय भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली–110003 के समक्ष कंपनी अधिनियम, 2013 की धारा 13 (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 (5) (ए) के संबंध में

और

मैक्स एयरोट्रॉन प्राइवेट लिमिटेड, जिसका पंजीकृत कार्यालय 1621, एचएसआईडीसी इंडस्ट्रियल एस्टेट, राई, सोनीपत–131029 (हरियाणा) में है, के मामले में

...याचिकाकर्ता

एतद्वारा आम जनता को सूचित किया जाता है कि "हरियाणा राज्य से एन.सी.टी. दिल्ली" में उसके पंजीकृत कार्यालय को परिवर्तित करने के लिए कंपनी को सक्षम बनाने के लिए 24/11/2025 को आयोजित असाधारण आमसभा में पारित विशेष प्रस्ताव के अनुसार कंपनी के मेमोरेंडम ऑफ एसोसिएशन के परिवर्तन की पुष्टि के लिए कम्पनी अधिनियम, 2013 की धारा 13(4) के अंतर्गत आवेदक कंपनी केंद्र सरकार,क्षेत्रीय निदेशक, उत्तरी क्षेत्र, 2री मंज़िल, सीजीओ कॉम्प्लेक्स, पर्यावरण भवन, लोधी रोड, दिल्ली–110003 के पास आवेदन करने का प्रस्ताव करती है।

कंपनी के पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से यदि किसी व्यक्ति का हित प्रभावित होता हो, वे अपनी आपत्ति उसके निम्न पंजीकृत कार्यालय में आवेदक कंपनी को उसकी एक प्रति के साथ इस सूचना के प्रकाशन की तिथि से 14 दिनों के भीतर अपने हित की प्रकृति तथा आपत्ति के कारणों का उल्लेख करते हुए एक शपथ पत्र द्वारा समर्थित अपनी आपत्ति क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कॉर्पोरेट मामलों के मंत्रालय, बी–2 विंग, दूसरी मंज़िल, पं. दीनदयाल अंत्योदय भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली–110003 में जमा करें या जमा कराएं या पंजीकृत डाक से भेजेः

बोर्ड के आदेश से

मैक्स एयरोट्रॉन प्राइवेट लिमिटेड के लिए

सुनील मनोचा

स्थानः सोनीपत — **निदेशक**

दिनांकः 27/11/2025 — **डीआईएन नं.:–** 00907551

पताः कॉटेज नं.7, बलराज खन्ना मार्ग, निकट शादीपुर मेट्रो स्टेशन, पटेल नगर, नई दिल्ली–110008

SAL

PRE-OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(7) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, ("SEBI (SAST) REGULATIONS") AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

SAL STEEL LIMITED

Registered Office: 5/1, Shreeji House, 5th Floor, Ashram Road, Behind M J Library, Ahmedabad- 380006, Gujarat, India. | **CIN:** L29199GJ2003PLC043148 | **Tel. No.:** 02764-352929 | **Email Id:** cs@salsteel.co.in | **Website:** www.salsteel.co.in

OPEN OFFER FOR THE ACQUISITION OF UP TO 3,76,39,342 (THREE CRORE SEVENTY SIX LAKHS THIRTY NINE THOUSAND THREE HUNDRED AND FORTY TWO) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- (RUPEES TEN ONLY) EACH ("EQUITY SHARES") REPRESENTING 26% (TWENTY SIX PERCENT) OF EXPANDED SHARE CAPITAL OF SAL STEEL LIMITED ("TARGET COMPANY") AT A PRICE OF ₹ 25/- (RUPEES TWENTY FIVE ONLY) PER EQUITY SHARES ("OFFER PRICE") FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY SREE METALIKS LIMITED (HEREINAFTER REFERRED TO AS THE "ACQUIRER") PURSUANT TO AND IN COMPLIANCE WITH THE REGULATIONS 3(1) AND 4 READ WITH OTHER APPLICABLE PROVISIONS OF THE OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED (THE "OPEN OFFER" OR "OFFER").

This pre-offer advertisement in accordance with regulation 18(7) of the SEBI (SAST) Regulations cum corrigendum to the DPS *(as defined below)* and LOF *(as defined below)* (**"Pre-Offer Advertisement"**) is being issued by Vivro Financial Services Private Limited, the Manager to the Offer (**"Manager to the Offer"** or **"Manager"**), for and on behalf of the Acquirer, in compliance with Regulation 18(7) and other applicable provisions of the SEBI (SAST) Regulations.

This Pre-Offer Advertisement should be read in continuation of and in conjunction with:

a) the Public Announcement dated September 4, 2025 (**"PA"**);
b) the Detailed Public Statement that was published in in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Navshakti (Marathi) (Mumbai Edition) and Financial Express (Gujarati) (Ahmedabad Edition) (**"Newspapers"**) on September 12, 2025 (**"DPS"**);
c) the Draft Letter of Offer dated September 18, 2025 (**"DLOF"**); and
d) the Letter of Offer dated November 20, 2025 along with the Form of Acceptance-cum-Acknowledgement (**"LOF"**) (the PA, DPS, DLOF and LOF are herein collectively referred to as '**Offer Document**')

This Pre-Offer Advertisement is being published in all Newspapers in which the DPS was published.

For the purpose of this Pre-Offer Advertisement:

(a) **"Identified Date"** means November 14, 2025, being the date falling on the 10th (Tenth) Working Day prior to the commencement of the Tendering Period; and
(b) **"Tendering Period"** means the 10 (Ten) Working Days period from Friday, November 28, 2025, to Thursday, December 11, 2025 *(both days inclusive)* within which the Public Shareholders may tender their Equity Shares in acceptance of the Offer.

Capitalized terms used but not defined in this Pre-Offer Advertisement shall have the meanings assigned to such terms in the LOF.

The Public Shareholders of the Target Company are requested to note the following information related to the Offer:

1. Offer Price: The Open Offer Price is made at ₹ 25/- *(Rupees Twenty Five Only)* per Equity Share, payable in cash and there has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to paragraph 6.1 *(Justification of Offer Price)* on page 31 of the LOF.

2. Recommendations of the Committee of Independent Directors ("IDC"): The IDC Recommendation was approved on Saturday, November 22, 2025 and published on Monday, November 24, 2025 in the same Newspapers in which the DPS was made. The relevant extract of the IDC Recommendation is as follows:

6.	Members of the Committee of Independent Directors	• Mitesh Vasantbhai Jariwala, Chairperson • Bipinbhai Amulakhbhai Gosalia, Member • Nipa Jairaj Shah, Member
11.	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC has pursued the Open Offer Documents and also noted that the Offer Price of ₹ 25 *(Rupees Twenty-Five Only)* per Equity Share has been determined in terms of Regulations 8(1) and 8(2) of the SEBI (SAST) Regulations, being the highest of various parameters mentioned therein. Basis the above, IDC notes that the Offer Price of ₹ 25 *(Rupees Twenty-Five Only)* per Equity Share has been determined by taking September 3, 2025 as the reference date (i.e. a working day prior to the date of the PA) in accordance with the applicable Regulations of the SEBI (SAST) Regulations and accordingly is of the opinion that the Offer Price is fair and reasonable.
12.	Summary of reasons for the recommendation	The IDC have perused the following offer documents for recommendation on the Open Offer: 1. The Offer Price is higher than the issue price for acquisition of Equity Shares under the Preferential Issue by the Acquirer under the Share Subscription Agreement i.e. ₹ 18/- *(Rupees Eighteen Only)*. 2. The Offer Price is equal to the negotiated price for acquisition of Equity Shares under the by the Acquirer under the Share Purchase Agreement i.e. ₹ 25/- *(Rupees Twenty-Five Only)*. 3. The Offer price is higher than the volume-weighted average market price of Equity Shares for a period of sixty trading days immediately preceding the date of the Public Announcement (i.e. June 10, 2025 to September 3, 2025) as traded on the National Stock Exchange of India Limited (**"NSE"**) (the stock exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period), provided such shares are frequently traded; i.e. ₹ 17.19 *(Rupees Seventeen and Paise Nineteen Only)* 4. The Offer Price (being the highest price prescribed amongst the selective criteria) has been determined in accordance with Regulation 8(2) of the SEBI (SAST) Regulations. Based on the review of the Offer Documents, the members of the IDC have considered the following factors for making the recommendations: 1. The Acquirer intends to strengthen and improve the operational efficiencies of the Target Company. 2. The Acquirer shall be classified as the promoters of the Target Company in accordance with SEBI (SAST) Regulations. However, the IDC members draw attention of the Eligible Shareholders to the closing market price of the Equity Shares on the NSE and BSE Limited as on November 21, 2025, being ₹ 43.70 *(Rupees Forty Three and Paise Seventy Only)* per Equity Share and ₹ 43.38 *(Rupees Forty Three and Paise Thirty Eight Only)* per Equity Share, respectively, which is higher than the Offer Price. The Eligible Shareholders of the Target Company are advised to independently evaluate the Open Offer and the market performance of the Target Company's scrip and take an informed decision about tendering the Equity Shares held by them in the Open Offer. The statement of recommendation will be available on the website of the Target Company at www.salsteel.co.in
13.	Disclosure of Voting Pattern	The recommendations were unanimously approved by the members of IDC.
14.	Details of Independent Advisors, if any.	None
15.	Any other matter(s) to be highlighted	None

For further details, please refer to IDC Recommendations which is available on website of Stock Exchanges (www.bseindia.com and www.nseindia.com); Manager to the Offer i.e. https://www.vivro.net/ and is expected to be available on the website of SEBI (www.sebi.gov.in)

3. Other details of the Offer

3.1. The Open Offer is being made under Regulation 3(1) and 4 and other applicable Regulations of the SEBI (SAST) Regulations to the Public Shareholders of the Target Company.

3.2. This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations and there has been no competing offer to the Open Offer and the last date for making such competing offer has expired. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19 of SEBI (SAST) Regulations.

3.3. The dispatch of the LOF to the Public Shareholders as on the Identified Date (being November 14, 2025), in accordance with Regulation 18(2) of the SEBI (SAST) Regulations was completed through email on November 21, 2025 and through speed post on November 24, 2025. The Identified Date is relevant only for the purpose of determining the eligible shareholders to whom the LOF was to be sent. It is clarified that all the Public Shareholders whose names do not appear in the register of members of the Target Company as on the Identified Date *(even if they acquire Equity Shares or if they become shareholders of the Target Company after the Identified Date)* or those who have not received the LOF are eligible to participate in the Offer *(except the Acquirer, PAC and Promoters and Promoter Group of the Target Company)* during the Tendering Period.

3.4. A Public Shareholder may participate in the Offer by approaching their Selling Broker and tender the Equity Shares in the Offer as per the procedure mentioned in the LOF.

3.5. Public Shareholders of the Target Company may download the LOF (which inter alia includes detailed instructions in relation to the procedure for acceptance and settlement of the Open Offer, as well as the Form of Acceptance) from the website of SEBI (www.sebi.gov.in), BSE (www.bseindia.com), NSE (www.nseindia.com), Manager to the Offer (www.vivro.net) or obtain a copy of the same from Kfin Technologies Limited (**"Registrar to the Offer"**) on providing suitable documentary evidence of holding of the Equity Shares of the Target Company. Further, Public Shareholder who wishes to obtain a copy of the LOF may send a request to the Registrar to the Offer at the email id mentioned at the cover page of the LOF stating the name, address, number of Equity Shares held, client ID number, DP name / ID, beneficiary account number, and upon receipt of such request, a copy of the LOF shall be provided to such Eligible Shareholder.

3.6. **Tendering in case of non-receipt/non-availability of LOF:** Non-receipt/ non-availability of the Letter of Offer and Form of Acceptance does not preclude the Public Shareholder from participating in the Open Offer. Please refer to the manner of participating in the Open Offer described below in brief. Kindly note that the open Offer is being implemented by the Acquirer through stock exchange mechanism made available by the NSE in the form of separate window (**"Acquisition Window"**) as provided under the SEBI (SAST) Regulations, SEBI Master Circular and other applicable SEBI circulars and guidelines issued by the Stock Exchanges and the Clearing Corporations:

a) **In case of Equity Shares held in dematerialised form:** Public Shareholders holding Equity Shares in dematerialised form may participate in the Offer by approaching their respective Selling Broker and providing the details of Equity Shares they intend to tender in the Offer. Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period. The Selling Broker would be required to place an order / bid on behalf of Public Shareholder who wish to tender their Equity Share in the Open Offer using the Acquisition Window of the Stock Exchange. Public Shareholders holding Equity Shares in demat mode are not required to fill any Form of acceptance-cum-Acknowledgement unless required by their respective Selling Broker. For further details kindly refer the paragraph 8.13 on page 39 of the LOF.

b) **In case of Equity Shares held in physical form:** Public Shareholders holding Equity Shares in physical form may participate in the Offer by approaching their respective Selling Broker along with complete set of relevant documents for verification procedures to be carried out, including (i) original share certificate(s); (ii) valid share transfer form(s), i.e., Form SH-4, duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place; (iii) self-attested copy of the shareholder's PAN Card (in case of joint holders, PAN card copy of all the joint holders); (iv) Form of Acceptance duly completed and signed in accordance with the instructions contained therein, by sole/joint Public Shareholders whose name(s) appears on the share certificate(s) in the same order in which they hold Equity Shares; and (v) any other relevant documents such as power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable. For further details kindly refer the paragraph 8.14 on page 41 of the LOF.

3.7. Alternatively, in case of non-receipt of LOF, Public Shareholder holding Equity Share, may participate in the Open offer by providing their application in the plain paper in writing signed by all shareholder(s), stating name, address, number of Equity Shares held, client ID number, DP name, DP ID number, number of Equity Shares being tendered, and other relevant documents as mentioned in the LOF. Eligible Shareholders who desire to tender their Equity Shares under the Open Offer would have to do so through their respective Selling Broker by giving the details of Equity Shares they intend to tender in accordance with the procedure as mentioned in the LOF. Eligible Shareholders have to ensure that their order is entered in the electronic platform to be made available by NSE before the closure of the Open Offer. For further details kindly refer the paragraph 8.15 on page 42 of the LOF.

4. In accordance with Regulation 16(1) of the SEBI (SAST) Regulations, the DLOF was submitted to SEBI on September 19, 2025. SEBI vide its letter bearing reference number no. SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2025/29062/1 dated November 19, 2025, issued its observations on the DLOF in terms of Regulation 16(4) of SEBI (SAST) Regulations (**"SEBI Observation Letter"**). SEBI's observations have been incorporated in the LOF. This Pre-Offer Advertisement and Corrigendum also serves as a Corrigendum to the DPS and as required in terms of SEBI Observation Letter, reflects the changes made in the LOF as compared to the DPS and the DLOF.

5. **Material changes:** The comments specified in the SEBI Observation Letter and certain changes (occurring after the date of the PA and/or DPS) which may be material have been incorporated in the LOF and are more particularly disclosed below:

5.1. Clause 3 on the cover page w.r.t. Statutory Approvals has been updated as follows:

"As on the date of this DLOF (as defined below), there are no statutory or other approval(s) required to complete the Underlying Transaction (as defined below) contemplated under the SPA (as defined below) and SSA (as defined below) and the acquisition of Offer Shares (as defined below) that are validly tendered pursuant to this Open Offer. However, in case any other statutory approvals become applicable and are required by the Acquirer at a later date before the closure of the Tendering Period (as defined below), this Open Offer shall be subject to receipt of such further approvals."

5.2. Clause 5 on the cover page has been incorporated as follows:

"In accordance with Regulation 167(2) of the SEBI (ICDR) Regulations *(as defined below)*, the specified securities allotted on a preferential basis to persons other than the promoters and promoter group and the equity shares allotted pursuant to exercise of options attached to warrants issued on preferential basis to such persons shall be locked-in for a period of six months from the date of trading approval. Provided that in case of convertible securities or warrants which are not listed on stock exchanges, such securities shall be locked in for a period of one year from the date of allotment."

5.3. The following clause has been incorporated at Clause 3.1.3:

"Further, pursuant to the approval of the shareholders of the Target Company for the proposed Preferential Issue in the Annual General Meeting held on September 26, 2025 and subsequent in-principle approval of BSE dated November 15, 2025 and from NSE dated November 16, 2025, the Board of Directors of the Target Company at their meeting held on October 30, 2025, had allotted 1,92,50,000 Equity Shares representing 13.30% of the Expanded Share Capital and 3,57,50,000 Warrants representing 24.69% of the Expanded Share Capital to the Acquirer, totalling to 5,50,00,000 securities representing 37.99% of the Expanded Share Capital of the Target Company. Further, in accordance with Regulation 167(2) of the SEBI (ICDR) Regulations, the specified securities allotted on a preferential basis to persons other than the promoters and promoter group and the equity shares allotted pursuant to exercise of options attached to warrants issued on preferential basis to such persons shall be locked-in for a period of six months from the date of trading approval. Provided that in case of convertible securities or warrants which are not listed on stock exchanges, such securities shall be locked in for a period of one year from the date of allotment."

5.4. The following clause has been incorporated at Clause 5.18:

"There are no direction subsisting or proceedings pending under SEBI Act, 1992 and regulations made there under against Target Company and its Promoters and Directors."

5.5. Clause 7.2 of the LOF has been updated and the following statement is added:

"Further, the Subscription Shares allotted in the Preferential Issue shall be locked-in for a period of six months from the date of trading approval and the Warrants allotted in the Preferential Issue shall be locked in for a period of one year from the date of allotment, in accordance with Regulation 167(2) of the SEBI (ICDR) Regulations."

5.6. Clause 5.13 w.r.t. composition of Board of Directors has been updated as on date of LOF.

5.7. Financials of the Target Company as on and for the period ended June 30, 2025 has been updated with September 30, 2025 throughout the LOF.

6. **Details regarding the status of the Statutory and other approvals**

As on date, there are no statutory or other approvals required to acquire the Offer Shares that are validly tendered pursuant to this Offer and/or to complete the Underlying Transaction. However, if any statutory or other approval(s) becomes applicable prior to the completion of the Offer, the Offer would also be subject to such statutory or other approval(s) being obtained and the Acquirer shall make necessary applications for such approvals.

7. **Schedule of Activities:**

Activity	Original Day & Date[1]	Revised Day & Date[2]
Issue of Public Announcement	Thursday, September 04, 2025	Thursday, September 04, 2025
Publication of the DPS in newspapers	Friday, September 12, 2025	Friday, September 12, 2025
Last Date of filing of Draft Letter of Offer with SEBI	Friday, September 19, 2025	Friday, September 19, 2025
Last date for Public Announcement for competing offer[3]	Monday, October 6, 2025	Monday, October 6, 2025
Last date for receipt of comments from SEBI on the draft letter of offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	Monday, October 13, 2025	Wednesday, November 19, 2025[4]
Identified Date[5]	Friday, October 17, 2025	Friday, November 14, 2025
Last date for dispatch of the Letter of Offer to the Public Shareholders	Friday, October 24, 2025	Monday, November 24, 2025
Last date by which a committee of independent directors of the Target Company is required to give its recommendation to the Public Shareholders of the Target Company for this Offer	Tuesday, October 28, 2025	Tuesday, November 25, 2025[6]
Last date for upward revision of the Offer Price and/or the Offer Size	Wednesday, October 29, 2025	Wednesday, November 26, 2025
Date of publication of opening of Open Offer public announcement in the newspaper in which DPS has been published	Thursday, October 30, 2025	Thursday, November 27, 2025
Date of commencement of Tendering Period (**"Offer Opening Date"**)	Friday, October 31, 2025	Friday, November 28, 2025
Date of Closure of Tendering Period (**"Offer Closing Date"**)	Friday, November 14, 2025	Thursday, December 11, 2025
Last date of communicating of rejection/acceptance and completion of payment of consideration for accepted tenders or return of unaccepted shares	Friday, November 28, 2025	Friday, December 26, 2025
Last date for publication of post Open Offer public announcement in the newspaper in which DPS has been published	Friday, December 5, 2025	Monday, January 5, 2026
Last date of filing the final report to SEBI	Friday, December 5, 2025	Monday, January 5, 2026

1. The original schedule of activities was indicative prepared on the basis of timelines provided under the SEBI (SAST) Regulations and was subject to receipt of SEBI observations on the DLOF.
2. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.
3. There is no Competing Offer to this Open Offer
4. Actual date of receipt of SEBI's observations on the DLOF.
5. Identified Date is only for the purpose of determining the holders of Equity Shares of the Target Company as on such date to whom the LOF would be sent. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirer, and promoter and promoter group of the Target Company) are eligible to participate in this Offer any time during the Tendering Period.
6. The IDC Recommendation was published on November 24, 2025.

8. The Acquirer and its directors, in their capacity as directors of the Acquirer, accepts full responsibility for the information contained in this Pre-offer Advertisement *(other than such information as has been obtained from the public sources or provided by or relating to and confirmed by the Target Company)* and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Offer.

9. The Pre-Offer Advertisement would also be available on the SEBI website at www.sebi.gov.in and on the website of the Manager to the Offer at www.vivro.net.

ISSUED ON BEHALF OF THE ACQUIRER BY THE MANAGER TO THE OFFER

VIVRO

Vivro Financial Services Private Limited
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REGISTRAR TO THE OFFER

KFINTECH

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Investor Grievance Email: einward.ris@kfintech.com

Date: November 26, 2025
Place: Gurgaon, Haryana

AdBaaz